

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, CHENNAI**

REGIONAL BENCH - COURT NO. – III

Excise Appeal No. 40179 of 2013

(Arising out of Order-in-Appeal No. CMB-CEX-000-APP-236-12 & 246-12 dated 26.01.2012 passed by the Commissioner of Customs Central Excise & Service Tax (Appeals). Coimbatore – 641 018.

M/s. Praveen Foundry (P) Limited,

Appellant

No. 1- A, Saravanampatty,
Thudiyalur Main Road, Vellakinar Post,
Coimbatore – 641 018.

Vs.

The Commissioner of Central Excise

Respondent

No: 6/7, A T D Street,
Race Course Road,
Coimbatore – 641 018.

WITH

Excise Appeal No.40198 of 2013

(Arising out of Order-in-Appeal No. CMB-CEX-000-APP-236-12 & 246-12 dated 26.01.2012 passed by the Commissioner of Customs Central Excise & Service Tax (Appeals). Coimbatore – 641 018.

A . Radha Krishnan,Managing Director,

Appellant

M/s. Praveen Foundry (P) Limited,
No. 1- A, Saravanampatty,
Thudiyalur Main Road, Vellakinar Post,
Coimbatore – 641 018.

Vs.

The Commissioner of Central Excise

Respondent

No: 6/7, A T D Street,
Race Course Road,
Coimbatore – 641 018.

APPEARANCE:

Shri. S. Raghavendra & B. Hanjur, Advocate for the Appellant
Shri. Arul C. Durairaj, Superintendent for the Respondent

CORAM

HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)
HON'BLE SHRI. ANIL G SHAKKARWAR, MEMBER (TECHNICAL)

Final Order No. **40617-40618 / 2020**

Date of Hearing: 02.03.2020

Date of Decision: 02.03.2020

Per Bench

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form – 4. Hence the appeals are dismissed.

(Dictated and pronounced in open court)

(SULEKHA BEEVI C.S.)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

Rkp